

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 506/TT/2020

Subject	:	Petition for revision of transmission tariff for 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for combined elements under "System Strengthening Scheme V" in the Southern Region.
Date of Hearing	:	22.6.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri I. S. Jha, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Karnataka Power Transmission Corporation Ltd. and 17 Others
Parties present	:	Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for revision of transmission tariff for 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for the following assets under "System Strengthening Scheme V" in the Southern Region:
 1. Assets-1: 80 MVAR bus reactor along with Nellore 400 kV bay extension,
 2. Asset-2: 315 MVA ICT with Cuddapah 400 kV bay extension,
 3. Asset-3: 315 MVA ICT with Gooty Extension and second 3X167 MVA auto transformer at Kolar and switching arrangement for reactor at Somanahalli,
 4. Asset-4: 315 MVA ICT with Gazuwaka Sub-station bay extension,
 5. Asset-5: 315 MVA ICT with Munirabad Sub-station bay extension, and



6. Asset-6: 315 MVA ICT with Khammam Sub-station bay extension.
- b. The subject transmission assets were executed during 2004-09 tariff period.
 - c. The revision of transmission tariff is claimed on account of change in Interest on Loan (IoL) and Interest on Working Capital to the extent of revision in IoL and maintenance spares in terms of judgments of APTEL dated 22.1.2007 and dated 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 for 2004-09 period and consequent revised transmission tariff for 2009-14 tariff period.
 - d. The Commission approved the transmission tariff for 2014-19 period in respect of the subject assets vide order dated 9.12.2015 in Petition No. 368/TT/2014. The capital cost admitted by the Commission in the said order as on 1.4.2014 and 31.3.2019 has been considered for truing-up of tariff of 2014-19 period.
 - e. No Additional Capital Expenditure is claimed by the Petitioner for 2014-19 and 2019-24 tariff periods.
 - f. Additional information sought by the Commission through Technical Validation letter has been filed *vide* affidavit dated 30.3.2021 wherein the Petitioner has submitted the copy of Investment Approval and Revised Cost Estimate.
 - g. No reply has been received from any of the Respondents.
3. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)